

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1488
ANSWERED ON:13.12.2013
AYURVEDIC BOARDS
Bansal Shri Pawan Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the criteria laid down by the Government for setting up of Ayurvedic Boards in different States/UTs;
- (b) the details of Ayurvedic Boards functioning in the country, State/UT-wise;
- (c) whether the Government proposes to set up such a board in Chandigarh; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. SANTOSH CHOWDHARY)

- (a): The matter relating to setting up of Ayurvedic Boards in the states is related to respective state legislature and the states are empowered to set up their own Boards
- (b): The details of Ayurvedic Boards is annexed.
- (c): There is no such proposal. Besides being U.T., Chandigarh is the capital of Punjab and Haryana, both the states Boards are already set up in Punjab and Haryana states. The practioners of Chandigarh are at liberty to get themselves registered either with Punjab or Haryana Board.